

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.178/2017

In the matter of :

Edge Technologies (P) Ltd

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 25.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor : -

For the Intervener

: Mr. Manish Raj, Co. Prosecutor
Ms. Easha Kadian, Standing Counsel,
Income tax Deptt.

ORDER

Learned Counsel for the petitioner as well as the Ld. Company Prosecutor and Ld. Standing Counsel for the Income tax Department are present. It is represented by the Ld. Company Prosecutor that reply is ready and that the reply will be filed within a period of 3 days and copy also served to the Ld. Counsel for the petitioner.

In relation to the report from the Income tax Department, Ld. Standing Counsel for I.T. Department represents that the same will also be filed within a period of 3 days from today (25.1.2018). Let both these authorities file their reply or observations as the case may be within one week.

List on 08.2.2018.

Surjit
25.1.2018


(R. VARADHARAJAN)
MEMBER (JUDICIAL)